

about 700 cattle are slaughtered every day and one cattle gives approximately eight litres of blood.

As against the above, this Company has not only reserved the Slaughter houses of Bombay, but practically all slaughter-houses throughout the country. The total blood production on these slaughter houses is at least 6-7 times more than the full requirements of blood by this Company and its associates. This has been done only with one motive i.e. not to allow any indigenous manufacturer of this preparation to go into the field. It is throwing away a huge quantity of blood every day whereas the indigenous manufacturers are starving for getting such blood.

The blood which is being thrown away by this Company contains plasma and protein which could be extracted again for medical purposes. But also, the whole thing is being destroyed by the Company.

Through these methods, the company is stiling the growth of Indian manufacturers and is also depriving our people of such a vital preparation.

It is, therefore, requested that the Petroleum, Chemicals and Fertilizer Minister should immediately institute an enquiry into this act of Franco-India and its subsidiaries and make a statement thereto.

(vii) DEMANDS OF STATE GOVERNMENT  
EMPLOYEES AND TEACHERS

**SHRI SAMAR MUKHERJEE**  
(Howrah): Sir, about 50 lakh State Government employees and teachers of the country have intended to submit a mass petition to the Lok Sabha today with 10-point demands through the All India State Government Employees' Federation. Their demands are:

(1) To hold price line by extending and strengthening the public distri-

bution system and effecting radical economic changes. (3) A national formula for Dearness Allowance with full neutralisation and provision for automatic adjustment with the rise in the cost of living index. (3) A national Commission for restructuring wages of the State Government employees following the need-based norms as laid down by the 15th ILC and grant of 50 per cent of the pay and D.A. last drawn as pension. (4) Bonus to all and pending that one month's pay ex-gratia to the employees in all States. (5) No victimisation, re-instatement of all dismissed State employees' leaders in J & K and also reinstatement of the prematurely retired employees. (6) No retrenchment. Job security and regularisation of all irregular employees. (7) Fixing duty hours for all not more than 8 hours a day. (8) full trade union and democratic rights, scrapping of the Government servants' Conduct Rules and democratisation of the Service Rules and repeal of National Security Act and all prohibitory circulars and orders either of the State Governments or the Central Government which are directed against the workers and employees. (9) Deletion of Articles 310 and 311(2)C of the Constitution of India. (10) Recognition of the All India State Government Employees' Federation by the Central Government and the State Governments.

Sir, these are longstanding demands of the State Government employees and teachers of the country and they have been agitating all over the country under the banner of the All India State Government Employees' Federation for years together for settlement of the demands. Lastly on December 1, 1980 the representatives met the Prime Minister and handed a memorandum containing the demands to her. She assured examination of

(Shri Samar Mukherjee)

the demands by the respective departments but to no effect as yet. But the Union Government cannot, in fact, deny its responsibilities. The responsibility for the exorbitant rise in prices obviously lies with the Central Government. Similarly the Central Government have to act for implementing a national formula of D.A. neutralising the rise in prices about repealing NSA and all other anti-workers legislations. A dozen of union activists in J & K State still remain out of service. The Government Servants' Conduct Rules framed by the British colonialists in the first decade of this century continue to shackle the Government employees and debar them from trade union and democratic rights except in West Bengal where the left Front Government have completely scrapped it last year and have granted full trade union and democratic rights to the employees. All India State Government Employees' Federation is the only national organisation of the State Government employees but have not got recognition. So, this unsympathetic and stoic attitude of the Union Government towards the problems of this huge mass of working peoples is causing deep discontent among them.

I, therefore, urge upon the Government to implement the just demands of the 5 million State Government employees without any further delay.

(viii) COMMUNAL RIOTS IN BIHAR-SHARIF

SHRI G. M. BANATWALLA (Ponani): It is most unfortunate that a communal riot has now flared up in Biharsharif. A few days back, it was Nagina near Bijnor in U.P. that was rocked by communal riot. In Biharsharif, the four-day-old riot has spread to rural and suburban areas of this town in Nalanda District. Violence has with passage of time spread to Jamalichok, Mxananpur, Bakra, Pulani and several other areas around

Biharsharif. There is widespread violence, loot and arson. Even people attending a burial were injured when a group opened fire upon them. More than 19 persons have been killed and a large number injured even according to reported official figures.

The immediate need is restoration of law and order. There is panic among the minority community. Let the Central Government give every aid to the State in maintenance of peace. The unfortunate victims deserve every help. Let compensation be paid and complete rehabilitation be carried out. It is absolutely necessary that the anti-social elements indulging into violence be dealt with severely, without, however, harassment of the innocent.

Circumstances and the spread of the violence clearly point towards the failure of intelligence and the law-enforcing authorities. This aspect, too, must be fully and satisfactorily enquired into and action taken.

I also urge upon the hon. Home Minister to make a statement in the House.

15.00 hrs.

(ix) INDUSTRIAL UNREST IN BANGALORE BASED PUBLIC SECTOR UNDERTAKINGS

SHRI INDRAJIT GUPTA (Basirhat): The 77-day long strike of the workers of Bangalore-based public sector undertakings was called off on 12-3-81 in response to the appeals made by the Chief Minister of Karnataka and leaders of all political parties in the State Assembly. The Chief Minister gave an assurance that if the strike was called off, he would persuade the Central Government to resume negotiations for a fair settlement of the dispute.

Although nearly 8 weeks have passed since the strike was called of.